

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 20693/2022

(Arising out of impugned final judgment and order dated 26-02-2019 in LA No. 5551/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

Petitioner(s)

VERSUS

RAM RAJ & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.98410/2022-CONDONATION OF DELAY IN FILING and IA No.98419/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.98411/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.98413/2022-EXEMPTION FROM FILING O.T. and IA No.98412/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Tushar Mehta, Ld. SG
Mr. Sarvesh Kumar Dubey, Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

In the meantime, contempt proceedings shall remain stayed.

(NEETA SAPRA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR